

IN THE HIGH COURT OF JUDICATURE AT PATNA

Civil Writ Jurisdiction Case No.5609 of 2020

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Parul Prasad, aged about 29 years, (female) W/o Shri Rakesh Prashant,
resident of Bihari Kunj, Makhania Kuan, Patna, P.S. Pirbahore, District-
Patna.

Petitioner

Versus

1. The State of Bihar through the Chief Secretary, Government of Bihar, Main Secretariat, Patna.
2. The Principal Secretary, Home Department, Government of Bihar, Main Secretariat, Patna.
3. The Principal Secretary, Department of Social Welfare, Government of Bihar, Main Secretariat, Patna.
4. The Director General of Police, Government of Bihar, Patna.
5. The Union of India through the Cabinet Secretary, Cabinet Secretariat, New Delhi.
6. The Secretary, Department of Home Affairs, Government of India, New Delhi.
7. The NITI Aayog through its Chief Executive Officer, Sansad Marg, New Delhi.
8. The Chief Executive Officer, NITI AAYOG, New Delhi.
9. The Director, Social Welfare, Government of Bihar.
10. The District Magistrate, Darbhanga.
11. The District Magistrate, Patna.
12. The Secretary, Disaster Management, Government of Bihar.

.....Respondents.

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Appearance:

For the petitioner/s : Ms. Parul Prasad (in person)

For the State (respondent Nos.1 to 4 and 9 to 12)

: Mr. P. N. Shahi, Senior Advocate
(AAG-6)
Mr. Patanjali Rishi, AC to AAG-6

For the Union of India (respondents 5, 6,7, 8)

: Mr. S. D. Sanjay, ASG
Mr. Ratnesh Kumar, CGC

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**CORAM: HONOURABLE THE CHIEF JUSTICE
AND**

HONOURABLE MR. JUSTICE S. KUMAR

Oral Order

(Per: HONOURABLE THE CHIEF JUSTICE)

6. 15.05.2020

Re.: I.A. No.01 of 2020

For the reasons assigned, application is allowed. Respondent No.5, namely, the Union of India through the Cabinet Secretary, Cabinet Secretariat, New Delhi, is directed to be deleted from the array of parties, more so, when Union of India is already a party in the current proceedings and added as respondent no.6.

Registry to make necessary correction in the cause title.

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During the course of hearing, petitioner invites our attention to the fact that perhaps Orphanage Centres and such like in the City, namely (i) Shree Madhyanand Anathalay, Main Road, in campus of DAV Inter School, Danapur, Imlital, Patna; (ii) Sant Pashupatinath Ved School, Ramjanaki (Adra) Mandir, Vidyapati Marg, Patna-800 001; (iii) Disha Care and Social Service Foundation, 256 C, Road No.3, New Patliputra Colony, in front of Royal Guest House, Patna- 13; (iv) Missionaries of Charity, Mother Teresa, Padri Ki Haveli, Patna; (v) Hostels in the area of Musselepur Haat, Makhania Kuan, Govind Mitra Road, Patna; (vi) Rain Basera, Bahadurpur, Mcdowel Chowk, Patna; and (vii) Rain Basera near Science College need urgent attention, more so in the times of Pandemic of Corona Virus (COVID-19).

We direct the District Magistrate, Patna to ensure that some responsible officer visits these organizations and caters to the requirement, if any, with regard to food and health etc.

In the meanwhile, petitioner shall file her supplementary affidavit indicating the manner in which the Civil Society can be engaged in rendering their services in different areas and at different places within the State of Bihar.

Let the supplementary affidavit be filed before the next date of hearing.

List on 18th of May, 2020.

Registrar (List) shall ensure that a copy of this order is supplied to the petitioner, learned counsel for the State and learned counsel for the Union of India through electronic mode during the course of the day.

(Sanjay Karol, CJ)

(S. Kumar, J.)

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